



recovered from his possession.

5. On the other hand, the learned APP for the State has opposed the prayer for bail and the submitted that the petitioner, along with other co-accused persons, was manufacturing fake Lakme products and selling them by affixing Hindustan Ltd.'s sticker on it.

6. Considering the above-mentioned facts and circumstances, the petitioner doesn't deserve the privileges for anticipatory bail. Accordingly, it is rejected.

7. The petitioner is directed to surrender before the court below and seek regular bail after framing of charge or after completion of six months in custody.

**(Nawneet Kumar Pandey, J)**

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